

out any duress. That has been verified and I have accepted the resignation.

SHRI H. M. PATEL (Dhandhuka): Is there any objection to your reading the letter? He must have given his grounds.

MR. SPEAKER: Only the fact of resignation and acceptance has to be reported to the House. The rules are clear; the letter is not to be read.

श्री शारदादेव राव (घोसी) : अध्यक्ष महोदय, आज यह दूसरी घटना हो रही है। कुछ दिन पहले श्री पद्म लिये का इस्तीफा स्वीकार किया गया था और आज श्री शरद यादव का इस्तीफा स्वीकार करने की घोषणा की गई है। भले ही आज पत्र न पढ़ें, लेकिन कृपया बता दें कि उन्होंने क्या वजह दी है।

अध्यक्ष महोदय : जिन्होंने इस्तीफा दिया है, उन्होंने स्वयं इस्तीफा दिया है और बिना किसी दबाव के दिया है, यही काफी है। वजह में जाने की जरूरत नहीं है।

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWO HUNDRED AND SECOND REPORT

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): On behalf of Shri H. N. Mukerjee, I beg to present the Two Hundred and Second Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Forty-fourth Report on Paragraphs 44 to 47 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Supply.

12.08 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

FORTY-NINTH AND FIFTIETH REPORTS

SHRI D. BASUMATARI (Kokrajhar): I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Forty-ninth Report (Hindi and English versions) on Action taken by Government on the recommendations contained in Twenty-fifth Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Arunachal Pradesh.
- (2) Fiftieth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Thirty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of India.

12.09 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

SEVENTEENTH REPORT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to present the Seventeenth Report of the Joint Committee on Offices of Profit.

12.09-1/2 hrs.

STATEMENT RE ACCIDENT TO A DTC BUS

The Minister of Shipping and Transport (Dr. G. S. Dhillon): On 12-3-1976 double decker bus No.....

MR. SPEAKER : If it is a long statement, please lay it on the Table of the House.

DR. G. S. DHILLON: Sir, I beg to lay on the Table a statement regarding the accident on the 12th March, 1976 involving a double-decker bus of Delhi Transport Corporation.

STATEMENT

On 12-3-76 double decker bus No. DLP-1512, belonging to DTC and operating on route No. 750 met with an accident. The bus overturned while proceeding towards Arya Samaj Road from R. K. Puram, when the driver tried to take a sharp turn towards Link Road from Sardar Patel Marg. On receipt of information about the accident, the concerned Depot Manager of the Corporation rushed to the spot. According to his report, 45 persons (including the Driver and two Conductors), out of the 80 persons who were travelling in the overturned bus, received minor injuries.

The injured persons were rushed to Willingdon Hospital for medical aid by the Fire Brigade Squad, which arrived at the site of the accident. 41 of the injured persons, including one of the conductors, were discharged from the Hospital on the same day i. e. 12-3-76. The bus driver and two other passengers were discharged on 13-3-76. The last person who remained in the Hospital, namely, the second Conductor of the bus was also discharged from the Hospital on the 14th March, 1976. No person died on the spot or in the hospital as a result of the accident.

The Depot Manager, who covered the accident, did not find any passenger in such a condition as to merit immediate ex-gratia financial assistance from the Corporation. All the injured persons were provided tea, bread and milk by the D. T. C.

From the report of the Depot Manager, it appears that the cause of overturning of the double decker bus was rash and negligent driving on the part of the bus driver. The Police have registered a case against the Driver under Section 279 and 337 of the I.P.C. vide FIR No. 69, at the Chankyapuri Police Station. The Driver was arrested on the same day but was later released on bail. Police investigations are under way.

The Driver and the Conductors, who were on duty with the bus and received injuries are still on medical leave.

Detailed department investigation into the accident can only be carried out when they resume duty.

It is understood that the Delhi Police have taken up with the N. D. M. C. about the provision of a divider on Sardar Patel Marg to prevent drivers of vehicles from taking sharp turns at excess speed and help in controlling rash and negligent driving. In addition, the traffic police have also taken massive steps to impart road safety education to all categories of road users and have launched a multi-media campaign, through road safety lectures, films, T. V. and Radio talks, observance of safety week, sponsored radio plays, hoardings, banners, slides, posters, pamphlets and other road safety literature. D. T. C. have also issued suitable instructions to the staff to avoid such accidents in future.